

National Company Law Tribunal

Allahabad Bench

CP NO. 8/ALD/2017.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2017

NAME OF THE COMPANY: *Krishna Mawya & others v/s Prisma Industrial Complex Pvt-ly.*

SECTION OF THE COMPANIES ACT: U/S 71(10) of the Companies Act, 2013.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	<i>Rahul Chaudhary</i>	<i>Adv</i>	<i>Pet.</i>	<i>Rahul</i>
2.	<i>Ashutosh Vaish</i>	<i>Adv</i>		

**CP No.8/ALD/2017**

Advocate, Shri Rahul Choudhary for the petitioner. Shri Ashutosh Vaish for the Respondent Company. The Respondent Company is directed to submit particulars in details with regard to necessary expenses to be incurred by the Company, those are required in its routine and day-today business. So that necessary amount can be ordered to be released. The Company is further instructed to furnish the detail of its Bank Statement showing the position of the fund available.

The Company is further advised to consider to make payment of those Fixed Depositors, whose need seems to be urgent, specifically Anish Chand Shukla, Sangeeta Pandey, Kanta Devi Yadav, Mansa Poonam and Prema Devi at least first instalment of their F.Ds. can be released as out of turn and on top priority basis.

The matter be listed on 19<sup>th</sup> September, 2017.

*Sd*

Dated: 13.09.2017

**Shri H.P. Chaturvedi, Member (Judicial)**

Typed by  
P.K.Jyoti